

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	<u>13.4.98</u>	<p>On behalf of learned Counsel for the petitioner, three weeks time is allowed for filing rejoinder in view of this passed to 12.5.98 for hearing. Rejoinder, if any, to be filed in the meantime with copy to other side.</p> <p>S. S. OM Vice-Chairman 3.4.98</p> <p>Sub S. S. Member</p>	<p>Rejoined not filed for hearing. Bench</p>
	<u>12.5.98</u>	<p>Learned counsel for the petitioner has filed a memo to withdraw the case. Accordingly the case is disposed of as withdrawn.</p> <p>Learned Senior Standing Counsel Shri Ashok Mohanty is present and heard.</p>	<p>.....</p> <p>MEMBER (JUDICIAL)</p> <p>A copy of the order dt-12-5-98 given to the counsel for both sides.</p> <p>Sub 19/5-</p> <p>Shri</p> <p>19.05.98</p> <p>S-O</p> <p>Received a copy of order dt 12.5.98 on behalf of D.N. Mishra DeDekar 20/5/98</p>